

THE PUNJAB PRE-EMPTION (CHANDIGARH AND DELHI
REPEAL) ACT, 1989

No. 22 OF 1989

[22nd May, 1989.]

An Act to repeal the Punjab Pre-emption Act, 1913, as in force in
the Union territories of Chandigarh and Delhi.

BE it enacted by Parliament in the Fortieth Year of the Republic of
India as follows:—

Short
title.

1. This Act may be called the Punjab Pre-emption (Chandigarh and
Delhi Repeal) Act, 1989.

Repeal of
Punjab
Act 1 of
1913 as
in force
in the
Union
terri-
tories of
Chandi-
garh and
Delhi.

2. The Punjab Pre-emption Act, 1913, as in force in the Union terri-
tories of Chandigarh and Delhi, is hereby repealed.

Bar to
pass
decree
in suits
for
pre-
emption.

3. No court in the Union territories of Chandigarh and Delhi shall,
after the commencement of this Act, pass a decree in any suit for pre-
emption.